

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-418(ND)18

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
09.05.2018**

**NAME OF THE COMPANY: M/s. Alloys & Metals (INDIA) V/s. M/s.  
Hindustan Paper Corporation Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

**Present for the Petitioner:** Ms. Srishiti Kapoor, Advocate

**Present for the Respondent:** Ms. Poonam Aggarwal & Mr. Dilip Aggarwal,  
Advocates

**ORDER**

Appearance has been put<sup>m</sup> on behalf of the Corporate Debtor. It is submitted by the Ld. Counsel for the Corporate Debtor that in view of a lockout at the premises at Guwahati from where the documents are to be procured, a longer time be given.

Let reply be filed by 29<sup>th</sup> May with an advance copy to the opposite counsel.

Be listed for final arguments on 29<sup>th</sup> May, 2018.

— S d —

**(Deepa Krishan)  
Member (T)**

— S d —

**(Ina Malhotra)  
Member (J)**